

## WRITTEN ANSWERS TO QUESTIONS

## INCREASED CITY ALLOWANCES AT POONA

\*1160. **Shri Nambiar:** Will the Minister of Finance be pleased to state:

(a) whether representations have been received from any labour organisations of Poona requesting the declaration of Poona city as 'B' Area, that employees in Government and quasi-Government undertakings could have the benefit of an increased City allowance; and

(b) whether any action has been taken in the matter?

**The Minister of State for Finance (Shri Tyagi):** (a) No representation from labour organizations has been received but a resolution passed at a conference of subordinate employees of certain Central Departments at Poona was received in 1949.

(b) Yes. The representation was duly considered by the Government. Poona cannot be included in 'B' areas, as, according to the final Census figures, its population is below five lakhs.

## COURTS MARTIALS AND COURTS OF ENQUIRY

\*1165. **Shri Thirani:** Will the Minister of Defence be pleased to state:

(a) whether there has been an increase in crime in the Indian Army since Partition and if so, what are the reasons therefor and what corrective action has been taken to prevent it; and

(b) what is the approximate expenditure which has been incurred on Courts Martial and Courts of Enquiry in respect of disciplinary cases during the years 1948—52?

**The Minister of Defence (Shri Gopalaswami):** (a) Yes, Sir. The increase in the incidence of military offences is attributable to:

(1) Inexperienced commanders in certain units.

(2) Shortage of officers after partition.

(3) Attitude of some of the non-regular officers.

To remedy the situation—

(1) More regular and experienced officers are being posted with the troops.

(2) Directives have been and are being issued for the guidance of officers, and

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(3) Regulations have been and will continue to be tightened up on all aspects revealed by disciplinary cases to be faulty.

(b) It is not possible to give any figures regarding the cost incurred in connection with Courts Martial and Courts of Inquiry as these fall within the normal duties of military personnel. The only additional cost involved is that of the conveyance of witnesses who are not in the stations but, as no separate accounting system is maintained for this, no figures can be given.

## छात्र वृत्ति के लिये हरिजन छात्रों का चुनाव

\*११६८. डा० सत्यवादी: (क) क्या शिक्षा मंत्री यह बतलाने की कृपा करेंगे कि छात्रवृत्तियाँ देने के लिये हरिजन छात्रों के चुनाव की प्रणाली क्या है और चुनाव का आधार क्या है;

(ख) क्या इन अभ्यर्थियों के चुनाव में इस सदन के हरिजन सदस्यों को भी विश्वास में लिया जाता है ?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) The scholarships to Scheduled Castes students are awarded on the recommendation of the Scheduled Castes, Scheduled Tribes and Other Backward Classes Scholarships Board. A copy of Regulations relating to these scholarships which contain the basis of selection is placed on the Table of the House. [See Appendix VI, annexure No. 2]

(b) Yes, Sir. Three Scheduled Castes Members of this House are Members of the Board.

## FOREIGN OFFICERS IN DEFENCE FORCES

\*1172. **Shri H. N. Mukerjee:** Will the Minister of Defence be pleased to state the emoluments and the conditions of service of officers of foreign nationality at present serving in the Indian Army, Navy and Air Force?

**The Minister of Defence (Shri Gopalaswami):** A statement showing the emoluments is laid on the Table of the House. [See Appendix VI, annexure No. 3]

Officers of foreign nationality have been employed on contracts for periods ranging from one to three years, and their service is generally liable to termination at three months' notice on